

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRL.M.P. NO.16406/2007 IN CRIMINAL APPEAL NO.1255 OF 2002

ALO DAS Appellant (s)

VERSUS

U.O.I. & ANR. Respondent(s)

(For restoration and office report)

With Crl.M.P No.17705/2007 in Criminal Appeal No.1256 of 2002
(For restoration and office report)Crl.M.P No.17703/2007 in Criminal Appeal No.1258 of 2002
(For restoration and office report)Crl.M.P No.17702/2007 in Criminal Appeal No.1257 of 2002
(For restoration and office report)Crl.M.P No.17704/2007 in Criminal Appeal No.1259 of 2002
(For restoration and office report)

Date: 18/02/2008 These Matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.S. SINGHVI

For Appellant(s) Ms. Mridula Ray Bharadwaj,Adv.

For Respondent(s) Mr. Tara Chandra Sharma,Adv.
Ms. Neelam Sharma,Adv.Mr. B. Datta,ASG
Mr. Ranbir Chandra,Adv.
Ms. Sushma Suri,Adv.

....2/-

UPON hearing counsel the Court made the following
ORDERCrl.M.P. No.16406/2007 in Crl.A.No.1255/2002,
Crl.M.P No.17705/2007 in Criminal Appeal
No.1256/2002, Crl.M.P No.17703/2007 in Criminal
Appeal No.1258/2002, Crl.M.P No.17702/2007 in
Criminal Appeal No.1257/2002 and Crl.M.P
No.17704/2007 in Criminal Appeal No.1259/2002

Heard learned counsel for the parties.

The criminal appeals are restored to their original
files.The criminal miscellaneous petitions are,
accordingly, allowed.

Criminal Appeal Nos.1255-1259/2002

Heard learned counsel for the appellant.

The criminal appeals are, accordingly, dismissed.

[T.I. Rajput] [Om Prakash]
A.R.-cum-P.S. Court Master

[Two signed orders are placed on the file]
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO.16406 OF 2007
IN
CRIMINAL APPEAL NO.1255 OF 2002

Alo Das ...Petitioner(s)/
Appellant(s)

Versus

Union of India & Anr. ...Respondent(s)

With CrI.M.P No.17705/2007 in Criminal Appeal No.1256/2002,
CrI.M.P No.17703/2007 in Criminal Appeal No.1258/2002, CrI.M.P
No.17702/2007 in Criminal Appeal No.1257/2002 and CrI.M.P
No.17704/2007 in Criminal Appeal No.1259/2002

O R D E R

Heard learned counsel for the parties.
The criminal appeals are restored to their original files.
The criminal miscellaneous petitions are, accordingly, allowed.

.....J.
[B.N. AGRAWAL]

.....J.
[G.S. SINGHVI]

New Delhi,
February 18, 2008.

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO.1255 OF 2002

Alo Das ...Appellant(s)

Versus

Union of India & Anr. ...Respondent(s)

With Criminal Appeal Nos.1256-1259/2002

O R D E R

Heard learned counsel for the appellant.

In our view, the appellant will be at liberty to raise the point decided by the impugned order during the course of trial and, in case it is so raised, the Trial Court shall decide the same in the main judgment which shall be rendered upon conclusion of the trial without bring prejudiced by any of the observations made in the impugned order.

The criminal appeals are, accordingly, dismissed.

.....J.
[B.N. AGRAWAL]

.....J.
[G.S. SINGHVI]

New Delhi,
February 18, 2008.